ing the Narcotic Drugs and Psychotropic substances Rules, 1935.

[Placed *in library*. See No LT-S06/85 for (i) to (iv))

## Notification of the Ministry of Finan- e Income Tax (Seventh Amendment) Rules, 1985

SHRI VISHWANATH. PRATAP SINGH Sir, I also beg to lav on the 'able a copy (in English and Hindi) f the Ministry of Finance (Department of Revenue) Notification S. O. To. 838(E), dated the 19th November publishing the income-tax Seventh Amendment) Rules, 1985, under section 296 of the Income- Tax ^.ct, 1961, together with an Explanaory Memerandum on\* the Notification [Placed in library See No LT-

490/85]

## Notification of the Ministry of Finane (Department of Revenu) and related papere

SHRI VISHWANATH PRATAP SINGH: Sir, I also beg to lay on the Table a copy each (in English and 3indi) of the following Notifications )f the Ministry of Finance (Department of Revenue) together with Explanatory Memoranda thereon:—

- (i) G. R. R. Nos. 844 (E) and 845(E), dated the 15th November 1985 excluding mill scale of iron or steel from the purview of exemption as provided under Notification No. 204[83-CE, dated the 1st August 1983 and prescribing as effective basic excise duty of 12 per cent ad valorem irrespective of the considr gation whether manufactured by a primary produced or re-rolling mills.
- (ii) G. S. R. No. 847(E). dated the 15th November, 1965, exempting excise duty on carbondioxids not conforming to ISI specification produced in a factory Op a distillary and intended to be supplied for use

in a bottling plant for the manufac ture of carbondioxide conforming to ISI speifications.

[Placed in Library. See No LT-1493|8S] for (i) and (ii).

Notification of the Ministry of Personnel administrative Reforms, public Grievances and Pension publishing the Central Administratives tribunal (Finance and Administrative powers\* Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT-ARY **AFFAIRS** (SHRI SITARAM KESRI): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Tabel under sub-section (1) of sec-37 tion of the Administrative Tribunals Act, 1985 а copy English and Hindi) of Ministry of Personnel and Training Administrative Reforms and Public Grievances and Pension (Department of Personel and Training) Noti fication G. S. R. No. 854(E), dated 20th November, 1985, publishthe Central Administrative Triing bunal (Financial and Administrative Power) Rules, 1985.

[Placed in Library. See No. LT-1592/85]

## REPORT OF THE JOINT COMMIT-TEE ON OFFICES OF pROFir

SHRIMATI MONIKA DAS ' (Karnataka) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the First Report of the Joint committee on Offices of Profit.

## REFERENCE TO THE CONTINUING TERRORIST ACTIVITIES IN PUNJAB

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Chairman, Sir, I rise to condemn the murderous attack on Giani Sahib Singh, Head Granthi of